

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.**

REVIEW APPLICATION NO. 47 OF 2006

**IN
ORIGINAL APPLICATION NO. 819 OF 1995**

THIS THE 4th DAY OF September, 2006.

**HON'BLE MR. A.K. BHATNAGAR, MEMBER-J
HON'BLE MR. A.K. SINGH, MEMBER-A**

Union of India & Others ... Applicants

By Advocate: Sri S. Srivastava
Versus.

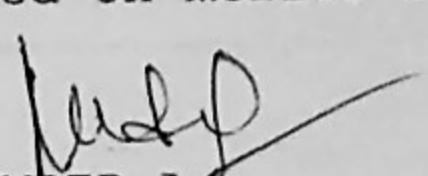
Mohd. Asghar Farooqui ... Respondent
By Advocate : None

O R D E R

BY A.K. BHATNAGAR, MEMBER (J)

We have perused the Review Application as well as Misc. Application no. 2227 of 2006 for condonation of delay. The grounds taken in the Review Application for condonation of delay are not convincing. Hence, the Misc. Application no. 2227 of 2006 for condonation of delay in filing the Review Application is dismissed.

2. Even if the Review Application is considered on merits, no error apparent on the face of record is noticed under order 47 Rule 1 of CPC. The points made in the R.A. and the submissions made therein do not alter either the material facts of the case or the complexion of the case. The scope of review is very limited. Hence the Review Application is dismissed on merits as well as limitation.


MEMBER-A

GIRISH/-


MEMBER-J